

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.240 - IA 147 of 2019  
in  
**CP(IB) 33 of 2017**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Renish Petrochem FZF  
V/s  
Ardor Global Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 20/02/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Mayur Jugtawat, Adv. for Mr. Vishal Dave, Adv..  
For the Respondent : Mr. Rajiv Chawla, Proxy Advocate i/b Mr. Arjun  
Sheth, Adv. for R- 1 & 2.  
Mr. Abhishek Mehta, Adv. for R- 15  
Mr. Jaimin Dave, Adv, for R-14 & 16  
Mr. Rituraj Meena, Adv. & Mr. Mandeep Singh- R-18  
Mr. Anip Gandhi, Adv. a.w Mr. Raju Kothari, Adv. R – 17

**ORDER**

**IA 147 of 2019**

Proxy counsel for the applicant seeks adjournment on the ground that arguing counsel is on his legs before Hon'ble High Court.

List for further consideration on 17.04.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**